

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

7. -C.P.(IB)-988/MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **14.07.2021**

NAME OF THE PARTIES: Bigbloc Construction Limited

V/S

Eiffel India Infraprojects Private Limited

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Dhirren R. Dave counsel appearing for the petitioner, Mr. Aniket Malu, counsel appearing for the respondent are present through virtual hearing.

Counsel appearing for the petitioner requested orally permission to withdraw the above company petition bearing No. 988/2019, on the ground that the matter is settled between the parties. Operational Creditor has received the entire amount oral Permission is granted for withdrawal of the company petition. Accordingly, above company petition no. 988/2019 is stand disposed of as withdrawn.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)